

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5703
ANSWERED ON:02.05.2000
COMPENSATION TO VICTIM OF RAPE
A.D.K. JEYASEELAN;V. SAROJA

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government propose to make statutory provision for providing counselling/legal aid/compensation to victims of rapes;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI I.D. SWAMI)

(a) to (c): The Law Commission of India, in its 154th Report, has, inter alia, recommended insertion of a new section in the Code of Criminal Procedure, 1973 with a view to providing for compensation to victims of crimes. The Report of the Law Commission is under examination in consultation with the State Governments.